

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).3173/2006

(From the judgement and order dated 24/02/2006 in SBCRL No. 1522/2005 of
The HIGH COURT OF RAJASTHAN AT JAIPUR)

SURENDRA KUMAR BHATIA

Petitioner(s)

VERSUS

KANHAIYA LAL & ORS.

Respondent(s)

(With appln(s) for PERMISSION TO FILE ADDL. AFFIDAVIT AND ADDL.
DOCUMENTS, PERMISSION TO FILE VOLUME-II, exemption from filing
O.T., impleadment as party respondent and office report)
(FOR FINAL DISPOSAL)

WITH SLP(Cr1) NO. 6213 of 2006

(With appln.(s) for stay, c/delay in filing SLP, exemption from filing O.T.,
permission to file Volume-II, directions and office report)
(FOR FINAL DISPOSAL)

Date: 09/01/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.V. RAVEENDRAN
HON'BLE MR. JUSTICE J.M. PANCHAL

For Petitioner(s) Mr. Vijay Hansaria, Sr. Adv.
Mr. B.D. Sharma, Adv.

Mr. Ajay Choudhary, Adv.

For Respondent(s)
M/S. Parekh & Co., Adv.

Mr. P.D. Sharma, Adv.

Dr. Manish Singhvi, AAG
Mr. Milind Kumar, Adv.
Mr. Aruneshwar Gupta, Adv.

UPON hearing counsel the Court made the following
ORDER

Perused the letter. Adjourned to 16.1.2009.

(Ravi P. Verma) (Anand Singh)
Court Master Court Master